

**MOST IMMEDIATE
ASSEMBLY QUESTION**

**GOVERNMENT OF N.C.T. OF DELHI
REVENUE DEPARTMENT: PARLIAMENT CELL
5, SHAM NATH MARG, DELHI-110054**

No. F.11/2062/DC/PC/VS/2023 /2920

Dated: 16/12/2023

To

The Dy. Secretary (Question Cell)
Delhi Legislative Secretariat,
Old Secretariat Delhi-110054

**Sub: Reply to Vidhan Sabha Unstarred Question No. 175 fixed for 18.12.2023 raised by
Hon'ble MLA Smt. Bhawna Gaur Ji.**

Sir,

Please find enclosed herewith the 100 copies of the reply in respect of above said question for further necessary action at you end.

This issues with the prior approval of Competent Authority.

Yours faithfully

Encl.: As above.

(MANVINDER SINGH)
SUB DIVISIONAL MAGISTRATE-IV (HQ)

MANVINDER SINGH
Sub Divisional Magistrate (HQ)
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
कार्यालय-मण्डलायुक्त
राजस्व विभाग : संसदीय प्रकोष्ठ,
5, शाम नाथ मार्ग, दिल्ली।

अतारांकित प्रश्न संख्या : 175

राजस्व विभाग

दिनांक 18.12.2023

प्रश्नकर्ता का नाम : माननीया विधायिका सुश्री भावना गौड़ जी

क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगे कि :

क्र. सं.	प्रश्न	उत्तर
क)	पालम विधान सभा के अन्तर्गत पड़ने वाली चार वार्डों क्रमशः पालम, मधु विहार, साध नगर और महावीर एनक्लेव में वो कौन-कौन सी भूमि है जो ग्रामसभा ने डीडीए को सौंप दी है, पूर्ण विवरण दें;	अधिसूचना दिनांक 24 अक्टूबर, 1994 के तहत पालम विधान सभा क्षेत्र के अंतर्गत सभी गांव शहरीकृत घोषित किये जा चुके हैं तथा अधिसूचना दिनांक 20 अगस्त, 2002 U/S 22(1) दिल्ली विकास प्राधिकरण अधिनियम के तहत ग्राम सभा भूमि का कब्जा दिल्ली विकास प्राधिकरण को दे दिया गया है। (प्रतिलिपि अनुलग्नक 'अ' संलग्न)
ख)	ग्रामसभा के अपने अधिकार क्षेत्र में कौन कौन सी भूमि है, खसरा नंबर सहित ब्यौरा दें; और	शहरीकृत होने के बाद गांव की गांव सभा भूमि का क्षेत्राधिकार दिल्ली भू-सुधार अधिनियम, 1954 की धारा 150 (3) (ए) के तहत दिल्ली विकास प्राधिकरण के पास चला गया है।
ग)	आज उस भूमि की क्या स्थिति है, ब्यौरा दें?	उपरोक्त 'ख' के अनुसार।

इसकी स्वीकृति माननीया मंत्री (राजस्व) से प्राप्त की गई है।

(मनविंदर सिंह)

उप मण्डलीय दण्डाधिकारी-4 (मुख्यालय)

MANVINDER SINGH
Sub Divisional Magistrate (HQ)
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

(TO BE PUBLISHED IN PART IV OF DELHI EXTRA ORDINARY GAZETTE)
GOVERNMENT OF NCT OF DELHI : LAND & BUILDING DEPARTMENT

NOTIFICATION

Dated: 19.06.2

No.F.1(172)/LM/2001/L&B: Whereas the Municipal Corporation of Delhi vide their notification No.F.33/Engg.TP(DP)11424/94, dated 24th October, 1994 have declared the villages as mentioned under column No.3 of the schedule annexed below as urban.

And whereas, by virtue of the operation of Section 150(3) (a) of the Delhi Land Reforms Act, the Gaon Sabha land of the said villages have been vested in the Central Government.

And whereas, the Central Government's powers under sub-section (1) of Section 22 of the Delhi Development Act, 1957 have been vested in the Lt. Governor, Delhi vide the Ministry of Works & Housing's Notification No.K11011/15/71/UDI dated the 5th February, 1972.

And whereas, the terms and conditions upon which land is being placed at the disposal of DDA have been agreed upon by the said Authority vide its Resolution No.114 dated the 10th May, 1981, the Lt. Governor, Delhi is pleased to place the Gaon Sabha land of the villages shown under column No.3 of the Schedule annexed below at the disposal of Delhi Development Authority for the purpose of development in accordance with the provision of the said Act.

SCHEDULE

SL.NO.	Name of the zone	Name of the Revenue Estate
1	2	3
1.	Najafgarh	1. Palam
		2. Mirzapur
		3. Dabri
		4. Nasirpur
		5. Sagarpur
		6. Bagdola
		7. Sahupura
		8. Matiala
		9. Bindapur
		10. Kakrola
		11. Loharhari
		12. Toganpur
		13. Amberhal
		14. Shahbad Mohammadpur
		15. Bharthal
		16. Nawada
		17. Pochanpur
		18. Bamnoli
		19. Dhulisra
		20. Bijwasan

By order and in the name of Lt. Governor
National Capital Territory of Delhi.

Sd/-
(Z.U.SIDDIQUI)

Dated: 20.6.2002

No.F.1(172)/LM/2001/L&B/9206

Copy forwarded for information and necessary action to:

1. The Commissioner, LM-1, Delhi Development Authority, Vikas Sadan, New Delhi.
2. The Secretary to L.G with reference to the directions of the Hon'ble Lt. Governor in the D meeting on 19/8/02.

(Z.U.SIDDIQUI)

JOINT SECRETARY (LAND)
LAND & BUILDING DEPT.
GOVT. OF NCT OF DELHI